

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 06
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)
v.

Jain Studio

SECTION:

Under Section 7 of CIRP

.... Applicant/petitioner

.... Respondent

Order delivered on 04.06.2021

CORAM:

MS. MANORAMA KUMARI
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Krishmendu Datta, Sr. Advocate along with Mr.
Abhishek Anand and Mr. Viren Sharma, Advs. for RP

ORDER

The instant application is filed by the Applicant. The Copy of which has already been served upon the RP. Since, the application under Section 30 of the IB Code is fixed on 08.06.2021, this matter may also be fixed on the same date.

Meanwhile, the RP is at liberty to file his reply on affidavit on or before 08.06.2021 clarifying the actual position of the premises and the litigation involved in the instant matter.

List the matter on 08.06.2021

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(MANORAMA KUMARI)
ACTG. PRESIDENT

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)